

(62)

In The Central Administrative Tribunal
Jaipur Bench, Jaipur

OA/TA/MP No.....

Lalita Devi..... Versus..... R.P. Rajhan and ors.....

Date of Order	Orders
9.1.2001	<p>CP No.14/97 (OA No.203/94) Mr. C.B.Sharma, proxy counsel to Mr. Shiv Kumar, counsel for the petitioner Mr. Hemant Gupta, proxy counsel to Mr. M.Rafiq, counsel for the respondents.</p> <p>The learned counsel for the respondents produced before us revised PPO w.e.f. 1.1.1996 by providing the family pension to the petitioner as per the direction issued by this Tribunal vide order dated 8.4.1996 in OA No.203/94. In this view of the matter, we think that the said order of this Tribunal has been complied with. If the petitioner has any grievance regarding calculations etc., it is open to him to challenge the same in accordance with law.</p> <p><i>Recon 10.1.2001</i></p> <p>The Contempt Petition is accordingly closed. Notices issued are discharged.</p> <p><i>Recon 10/11/2001 2001 Shiv</i></p> <p>The revised PPO dated 3.11.2000 may be treated as part of the record.</p> <p><i>[Signature]</i> (N.P.NAWANI)</p> <p>Adm. Member</p> <p><i>[Signature]</i> (B.S.RAIKOTE)</p> <p>Vice Chairman</p>